

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No.172 of 2013, Appeal No. 147 of 2013**  
**Appeal No. 148 of 2013 & Appeal No. 150 of 2013**

**Dated : 5<sup>th</sup> September, 2013**

**Present: Hon'ble Mr. Rakesh Nath, Technical Member**  
**Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

**Torrent Power Ltd. ...Appellant(s)**

**Versus**

**Gujarat Electricity Regulatory Commissio ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Deepa Chawan  
Mr. H.S. Jaggi

Counsel for the Respondent(s) : Ms. Swapna Seshadri for R-1.

**ORDER**

It is represented by the Learned Counsel for the Appellant that public notice has been issued and affidavit has been filed in all Appeals except Appeal no. 172 of 2013. In Appeal no. 172 of 2013 the affidavit regarding public notice will be filed. The Learned Counsel for the Appellant is permitted to file affidavit of service regarding issue of public notice in Appeal no. 172 of 2013 by 10.9.2013.

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Ms. Swapna Seshadri, Learned Counsel undertakes to file vakalatnama on behalf of Respondent no.1 within 3 days. She is directed to file reply on or before 20.09.2013 after serving copy on the other side. Thereafter, it is open to the Learned Counsel for Appellant to file rejoinder, if any.

Post the matter for hearing on **10.10.2013.**

**(Justice Surendra Kumar)**  
**Judicial Member**

**(Rakesh Nath)**  
**Technical Member**

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